

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.436/94

Tuesday this the 22nd day of March, 1994.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. N.J.Joseph, Ammunition Repair Labourer,
T.No.963, Ammunition Workshop,
Naval Armament Depot, Alwaye.
2. K.Jayakumar, Ammunition Repair Labourer,
T.No.956, Ammunition Workshop, Naval Armament Depot,
Alwaye.
3. K.P.Sivasankaran Nair, Ammunition Repair Labourer,
T.No.986, Ammunition Workshop, Naval Armament Depot,
Alwaye.
4. P.R.Sanathanan, Ammunition Repair Labourer,
T.No.831, Ammunition Workshop, Naval Armament Depot,
Alwaye.
5. P.S.Prasannakumar, Ammunition Repair Labourer,
T.No.1042, Ammunition Workshop, Naval Armament Depot,
Alwaye.
6. Sindhu Rajendran, Unskilled Labourer,
T.No.1014, Naval Armament Depot, Alwaye.
7. P.V.Muraleedharan, Ammunition Repair Labourer,
T.No.887, Armament Workshop, Naval Armament Depot,
Alwaye.
8. T.G.Pradeepkumar, Ammunition Repair Labourer,
T.No.888, Armament Workshop, Naval Armament Depot,
Alwaye.
9. N.Mohanan, Ammunition Repair Labourer,
T.No.1020, Armament Workshop, Naval Armament Depot,
Alwaye.
10. K.S.Haridas, Ammunition Repair Labourer,
T.No.833, Armament Workshop, Naval Armament Depot,
Alwaye.
11. V.T.G.Yacob, Ammunition Repair Labourer,
T.No.1082, Armament Workshop, Naval Armament Depot,
Alwaye. .. Applicant

By Advocate Mr.T.A.Rajan

vs.

1. Union of India represented by Secretary,
Ministry of Defence, New Delhi.
2. The Flag Officer, Commanding-in-chief,
Headquarters, Southern Naval Command, Cochin-4.

3. The General Manager,
Naval Armament Depot, Alwaye. ..Respondents

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

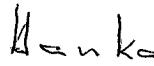
Applicants claim, benefits granted to the applicants in O.As. 434/89 and 609/89. A fact adjudication must precede a decision. The competent authority must make a fact adjudication and ascertain whether applicants are similarly situated as the applicants in the two cases aforementioned, or whether there are any points of difference.

2. If the applicants are similarly situated, reliefs granted to the applicants in O.As. 434/89 and 609/89 will be granted to applicants herein. A determination will be made by the competent authority within four months from today. Applicants will furnish details of their service to the competent authority within 15 days from today, failing which this order will stand recalled and the application will stand dismissed. We alert respondents to adhere to the time schedule.
3. Application is allowed with the aforesaid directions. No costs.

Dated the 22nd March, 1994.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN